(b) if so, the details thereof;

(c) whether the Government propose to conduct an enquiry into the incident; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) Eight ITBP personnel died on 17 & 18th October, 1998 while undergoing glacier training near Badrinath. *Prima facie* it appears that heavy snowfall and unprecedented bad weather conditions caused the tragedy. A Court of enquiry has been ordered.

[English]

Fake Currency

1409. SHRI RAJBANSHI MAHTO: SHRI JANARDAN PRASAD MISRA: SHRI MANIBHAI RAMJI BHAI CHAUDHARI: SHRI BIJOY KUMAR BIJOY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the fake currency notes are in circulation on large scale in various parts of the country;

(b) if so, the details and estimated amount of fake currency seized during 1998, State/UT-wise;

(c) the number of fake currency rackets busted during he said period and the action taken by the Government against them; (d) whether some Pakistani national have also been apprehended;

(e) if so, the action taken by the Government against them; and

(f) the steps taken by the Government to check this menace?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The Government is aware of circulation of fake currency notes in the country. Available information in regard to forged currency notes recovered/ seized during the year 1998, Statewise/UT-wise, is given in the enclosed Statement-I.

(c) to (e) A statement-II indicating the number of fake currency rackets busted in various States/Union territories during the year 1998 is enclosed. Two Pakistani nationals were also apprehended. 'Public order' and 'Police' are State subjects as per the Constitution of India. The registration, investigation and detection of crimes as well as the prevention of crimes are essentially the responsibility of the State Governments.

(f) The Reserve Bank of India issues press releases, from time to time, to enable the public to distinguish between genuine and fake currency notes. In order to combat counterfeiting, currency notes are now printed with additional security features. The Central Bureau of Investigation has created a Special Unit for exclusive investigation of counterfeit currency notes. The Border Security Force has alerted its forward troops to be more vigilant so as to ensure that such currency notes are not smuggled into the country.

Statement-I

								•	Defin	ation							
)0	10	00	5	0	20		1	0	5		2			1	Total
State/UT Name	R	S	R	S	R	S	R	5	R	8	R	S	R	8	R	S	Value
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
Andhra Pradesh	6	1	176	21	113	16	7	0	118	7	1	0	0	0	0	0	31405
Andaman Nicobar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

Forged Indian Currency Notes Recovered/Seized during 1998 upto September

195 Written Answers

DECEMBER 8, 1998

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
Assam	3	0	14	6	276	0	0	0	3	0	0	0	0	0	0	0	17 330
Bihar	66	0	383	0	21	0	16	0	62	0	0	0	0	0	0	0	73290
Chandigarh	2	0	11	0	0	0	0	0	0	0	0	0	0	0	0	0	2100
D&N Haveli	0	0	0.	°0	0	0	0	0	0	0	0	0	0	0	0	0	0
Delhi	,410.	0	3370	156	30	2	1	0	44	2	0	0	0	0	0	0	55 968 0
Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	O
Gujarat	17	400	163	106	8	8	0	0	15	18	0	Ö	0	0	0	0	236430
Haryana	1	3	2	26	Ő	2	0	0	0	3	0	0	0	0	0	٥.	4930
Himachal Pradesh	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	600
Jammu & K as hmir	0	1	0	24	0	0	0	0	. 0	0	0	0	0	0	0	0	2900
Karnataka	30	9	264	1403	108	45	0	1	106	577	0	0	0	0	0	0	200700
Lakshadwee,)	0	0	0	0	0	0	0	Ö	0	0	0	0	0	0	0	0	0
Madhya Pradesh	0	0	0	1	0	0	0	. 0	3	0	0	0	0	0	0	0	210
Maharashtra	238	O	1472	352	63	5	2	0	35	0	0.	1386\$	0	0	0	0	305770 ©
Manipur . 🖣	0	33	3 0	2212	191	0	0	U	0	0	0	0	0	0	0	0	247410
Meghalaya	0	<u> </u>) ` 0) 0	0	0	0	0	0	0	0	0	0	- 0	0	0	0

	2	. 3.	- 4	5	6	7	8	9	10	11	12	13	14 42	15	16	17	18
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Kerala	30	5	9 0	83	2	0	0	0	50	·. 0	0	0	0	0	0	0	35400
Nagaland	0	Q	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Orissa	1	0	11	0	•	0	0	0	3	0	0	0	0	0	0	0	1630
_{,560} 3 - 423,					•	•	•	•	•		•	•	•	•	•		20284
Pondicherry	0	0	25	280	0	0	0	0	0	- 16	0	0	0	0	0	:::0	30660
Punjab	3	0	1	0	0	0	0	0	0	47	0	ο	0	0	0	ο	2070
Rajasthan	4	1	265	187	8	3	0	0	24	»⁺ 0	0	0	0	0	0	0	4849 0
Tamil Nadu	28	379	418	175	142	56	1	0	101	11	0	0	0	0	0	0	2 7384 0
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Tripura	0	0	* 0	0	0	0	0	0	0	0	0	0	0	0	0	.	0
Uttar Pradesh	22	5	109	1440	14	701	7	0	45	o	0	0	0	0	0	0	
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West Bengal	14	2	586	99	26	9	108	0	113	0	0	0	0	0	0	0	81540
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Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
· 9																	
Daman & Diu	0	0	0	0	0	0	0	0	0	0 55	0	0	0	0	.	0	0
	876	843	7360		1002	845			772	897		1396	. 0	0	0	0	2368725

Note: \$ - 1386 are coins.

Statement-II

Fake Currency Racket/Busted during the year 1998

SI. No.	State/UTs	No. of fake currency rackets busted	No. of Pakistani national apprehended
1.	Andhra Pradesh	5	Nil
2.	Assam	4	NII
3.	Delhi	2	2
4.	Gujarat	10	Nil
5.	Haryana	3	Nil
6.	Jammu & Kashmi	ir 1	Nil
7.	Karnataka	8	Nil
8 .	Kerala	11	Nil
9.	Maharashtra	9	Nil
10.	Manipur	8	Nil
11.	Meghalaya	4	Nil
12.	Mizoram	5	Nil
13.	Nagaland	1	Nil
14.	Pondicherry	2	Nil
15.	Tamil Nadu	1	Nil

Naptha Allocation for Godavari Gas Based Power Project

1410. SHRI K. YERRANNAIDU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Govt. of Andhra Pradesh has requested for an additional Naptha allocation for Godawari Gas based power project at Kakinada; (b) if so, the details thereof; and

(c) the measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) Yes, Sir.

(b) Based on the recommendation of the State Government, Ministry of Power has recommended an additional allocation of 60 TMT per annum of Naptha to Godavari CCGT of M/s Spectrum Power Generation Ltd.

(c) The proposal is under consideration in this Ministry.

Pollution Due to Medical Waste Generation

1411. DR. RAVI MALLU: SHRI K.S. RAO:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have formulated any scheme to check pollution by the medical waste generated by hospitals, nursing homes and other medical institutions throughout the country;

(b) if so, whether a seminar was recently organised to deal with the situation;

(c) if so, the details of discussions held in the seminar and the outcomes thereof; and

- (d) the other concrete steps Government propose to effectively deal with the medical wastes in the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (d) The Ministry of Environment & Forests have notified Bio-Medical Waste (Management & Handling) Rules, 1998. These rules are applicable to all persons who generate, collect receive, store, transport, treat, dispose or handle Bio-Medical Waste in any form. In the recent past, seminars and workshops have been carried out in different places to apprise concerned institutions/hospitals authorities for taking necessary steps for proper management of bio-medical waste. The Government have prescribed the time schedule for ensuring compliance of these rules. There was a brain storming session organised on November 23rd and 24th, 1998 at All India Institute of Medical Sciences on Hospital Waste Management, wherein various aspects of draft guidelines on management of hospital waste were discussed.